

(b) if so, whether Government are aware of the imports of these goods to India also;

(c) if so, the steps taken to prevent this; and

(d) whether customs inspecting staff will be strengthened to ensure that no contraband goods flow out of India also ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRASHEKHAR SINGH) : (a) It is understood from the International Chamber of Commerce New Delhi that there was no discussion about the danger of growing trade in contraband goods in the Annual Conference held in March at Seoul. It is further understood that the Meeting held was on counterfeiting in International Trade and the discussion related to Trade in spurious goods involving infringement of Trade Mark Rights.

(b) to (d). Reports received from the Collectors of Customs reveal that no instance of counterfeiting in international trade in spurious goods has come to their notice.

Machinery already exists to detect and prevent smuggling of contraband goods and to deal, in the normal course, with imports effected in contravention of other laws and enactments. As and when the need arises, proposals for augmentation of the staff are made having regard to the overall anti-smuggling requirements.

Strike by Diamond Traders of Bombay

7069. SHRI B.K. GADHAVI : Will the Minister of FINANCE be pleased to state :

(a) whether the diamond traders of Bombay have gone on strike as a protest against raids by Income-Tax authorities;

(b) whether they called on the Prime Minister to stop such raids;

(c) the total quantity and value of diamonds seized during the raids since 1 January, 1985;

(d) whether during such raids any cash including cash in the form of bearers bonds, fixed deposit receipts were found; and

(e) if so, the total amount thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Government have been informed that the trade stopped import of rough diamonds and export of polished diamonds from 14-2-1985 to 2-3-1985.

(b) No delegation of diamond traders of Bombay seems to have called on the Prime Minister.

(c) Searches conducted by Income-tax Department in Bombay resulted in seizure of diamonds weighing 2900.71 CTS valued at Rs. 66.47 lakhs approximately.

(d) and (e). Diamond studded jewellery valued at Rs. 19.51 lakhs, other jewellery valued at Rs. 1.84 lakhs and cash of Rs. 1.59 lakhs was found at various premises. No note of Bearer Bonds is taken. Hence question of giving the figure of Bearer Bonds found, if any, does not arise.

Evasion of Excise Duty and Income-Tax by M/s Delhi Bottling Company (P) Ltd. and Its Directors

7070. SHRI KALI PRASAD PANDEY : Will the Minister of FINANCE be pleased to state :

(a) the total amount of excise duty paid by M/s Delhi Bottling Company (Private) Limited during the last three years ending 31st March, 1985;

(b) whether it has come to the notice of Government that this Company and its directors are indulging in evasion of excise duty and income tax; and

(c) whether some check has also been made on their production to find out whether the total production has been taken into account while assessing the excise duty ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The total amount of Excise duty paid by M/s Delhi Bottling Company (P) Ltd. during the last three years ending 31st March, 1985 is as under :

Year	Amount of duty
1982-83	Rs. 106.01 lakhs
1983-84	Rs. 94.01 lakhs
1984-85	Rs. 85.61 lakhs

(b) No instance has come to the notice about this Company and its directors indulging in the evasion of excise duty. As regards evasion of Income Tax at the Company is not assessed to Income Tax a Delhi, and hence this information is not readily available.

(c) Prescribed checks are being conducted regularly.

Pre-Takeover Liabilities of Sick Industries

7071. SHRI SAIFUDDIN CHOWDHURY :

SHRI AJIT KUMAR SAHA :
SHRIMATI BIBHA GHOSH
GOSWAMI :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that according to the new decision of Union Government, the State Governments will have to pay all the pre-takeover dues of a industrial units to the nationalised banks and financial instructions if it decides to takeover the unit which has fallen sick causing unemployment and hardships to the workers;

(b) the earlier position in this regard; and

(c) whether Union Government have received representations from the State Governments to reconsider their new decision of paying all pre-takeover dues to nationalised banks and financial institutions ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a). It was decided by the Central Government in December, 1984 that in the event of nationalisation of industrial units either by Central Government or by State Governments, entire pre take over and post take over dues of banks and financial institutions should be fully protected. This decision has been communicated to various Central Government Departments and State Governments for their information and compliance.

(b) Prior to the policy adopted in December, 1984 protection was being provided to the entire post take over dues and such of the pre take over dues as were given at the behest of the Central/State Governments.

(c) Some representations have been received requesting reconsideration of the policy on protection of dues of banks and financial institutions as formulated by Government in December, 1984.

Promotion to the Post of Income Tax Officers (Group-B)

7072. SHRI SOMJIBHAI DAMOR : Will the Minister of FINANCE be pleased to state the total number of persons qualified in Departmental Examinations who are still awaiting promotion to the post of Income Tax Officers (Group-B) upto three years, 3-5 years, 5-7 years and 7-10 years and more than ten years, charge-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : The information is being collected and will be laid on the Table of the House.